

Central Administrative Tribunal
Principal Bench: New Delhi

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CP No. 276 of 1997
in OA 797/1994

New Delhi, this the 2nd day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri N. Sahu, Member (A)

Shri Vishwas,
Son of Shri Gurucharan
Resident of V. Jhajhanpur,
P.O. Harthala Samakpur,
Distt. Moradabad. Petitioner

(By Advocate: None)

-Versus-

1. Shri S.L. Singh,
Director Telecom Project,
Building No. 23/24 Dev Vihar
Colony, Moradabad.
2. Ram Rajat,
Divisional Engineer Telecom Project
Building No. 23/24 Dev Vihar Colony,
Moradabad. Contemnors/Respondents

(By Advocate: Shri Rajeev Bansal Proxy for Shri B.K. Aggarwal)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The order complaint against in this CP dated 18.11.1996 and the same was passed in favour of the petitioner who was a part time casual labourer and the said decision was given on the basis of a Full Bench decision of this Tribunal in the case of Sakkubai and another Vs Ministry of Communication. It was stated that the said decision was upset by the Hon'ble Supreme Court vide order dated 2.4.1997 and thereafter the respondents have passed on 17.11.1997 stating that the petitioner being a part-time casual labourer, the relief earlier granted is not available after

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the decision of the Hon'ble Supreme Court. It is stated at the BAR that the said order has already been communicated to the petitioner.

CP is disposed of. Notice is discharged.



(N. Sahu)
M(A)



(Dr. Jose P. Verghese)
Vice Chairman (J)

Mittal